

BEFORE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, AT  
NEW DELHI

IN

OA NO 407/2025

IN THE MATTER OF:

MAHENDRA SINGH

...APPLICANT

VERUS

STATE OF HARYANA & ORS.

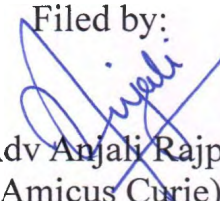
..RESPONDENTS

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Dated: 06.04.2026

Filed by:

  
Adv Anjali Rajput.  
(Amicus Curie)

Chamber: 136, M.C.Setalvad  
Block Supreme court of India,  
Delhi 110001  
Mobile No. 9811777368

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**OBJECTIONS BY APPLICANT TO THE ADDITIONAL JOINT**

**COMMITTEE REPORT DATED 19.12.2025**

1. That the present matter registered as OA on the basis of letter petition to this Hon'ble Tribunal by applicant. alleging illegal stone excavation and tree felling from a specific portion of the Aravali land, illegal sand mining and illegal tree felling from the *johad* and surrounding areas belonging to Village Kadama, Haryana. That this hon'ble tribunal was pleased take suo-moto action on the same registered as original. That despite several complaints no action is been taken to stop illegal actives. That applicant has prayed that the appropriate actions may be taken against the violators.
2. It is pertinent to mention that the applicant was called to the office of the counsel and the contents of this objections were explained to him in the vernacular language as understood by him. That a copy of



translated Hindi version was also given to the applicant for his convenience

3. That the present objections are being filed by the applicant to the Joint committee report filed on dated 07.11.2025 and 12.01.2026.
4. That the findings of the Joint committee report dated:... has concluded, inter alia, that:
  - I. That the area pointed out for alleged stone excavation was inspected and no signs of stone mining were found, and only scattered stones and gravel were observed on the surface;
  - II. No fresh or ongoing illegal mining activity of ordinary clay was present at the site;
  - III. The excavation appeared to be old in nature as natural vegetation had grown over the area;
  - IV. No evidence of stone extraction from the nearby hill area was found during the inspection;
  - V. At present, no illegal mining, soil lifting or excavation activity is being carried out at the site;
  - VI. It was observed that some green and dead trees were found fallen allegedly due to high winds and storm.

The Joint Committee has failed to examine the allegations and have selectively inspected the areas that are naturally damaged.

5. That the locations where the illegal activities in the area adjoining the Johad (pond) and the nearby hill forming part of the Aravali region. The illegal felling of trees has occurred both near the pond as well as on the hill, while illegal rock excavation has taken place on the said hill area. It is pointed out that the sand mining has been



carried out to an extent that the natural ground level has become uneven, which is evident from the photographs placed on record with the application which shows that trees that now remain are standing at a height of approx. 5 feet from the surface. This substantial change in ground level itself demonstrates extensive and recent excavation activity which has been completely overlooked in the impugned report. Photographs are Annexed herewith as Annexure 1.

6. That approximately 128 trees forming part of the common village grazing land (Shamlat/Panchayat land) have been illegally cut and removed for commercial purposes. The affected area has been altered by the creation of an artificial embankment measuring approximately 8 ft feet in height, due to which only a few remaining tree stumps are visible, photographs of which have already been annexed with the complaint. That photographs at page 56 (annexure R/6), page 63 of the joint committee reports, shows clear signs of deliberate cutting by use of machinery and not fell due to natural wind or storm.
7. That the photographs filed by the joint committee only shows limited portions of the area instead of the actual alleged area. Despite the Applicant specifically pointing out the exact location during inspection, the Joint Committee members did not visit and examine the said site. The Applicant has already placed on record video



evidence clearly showing fresh marks of illegal rock extraction and illegal sand mining. It is further submitted that the Joint inspection report nowhere mentions that the alleged stie of illegal stone mining were inspected and the finding of the committee only confines to the sand mining.

8. It is submitted that photographs annexed with the original application clearly shows tyre marks of large vehicles, which indicates that the heavy machinery were brought to the site for extraction. That presence of marks contradicts findings of the Joint Committee that no illegal mining activity has taken place.
9. That the finding of the joint committee that “excavation appears to be old” is contradictory and based on the fact that the committee didn’t not inspect the place specifically pointed out by the applicant.

*With respect to Illegal Sand Mining and Artificial Alteration of Natural Ground Level Ignored by the Committee*

10. That the findings of the joint committee indicating that “no illegal mining, or excavation activity is presently being carried out” is equally flawed. The illegal sand mining forming part of the Applicant’s complaint pertains to a different portion of the Panchayat grassland where excavation has reached a depth of approximately six feet.



It is also submitted that the photographs annexed with the original application clearly show that roots of the trees have been exposed to such extent that they are likely to dry up over time. It clearly indicates that the surrounding soil has been removed to a such an extent leaving which will gradually lead to its decay. The photographs shows that remaining trees stand approximately five feet higher than the surrounding ground level, thereby indicating large-scale and unauthorised removal of soil in the area. That the Google earth images annexed clearly shows the selective panchayat land areas from where the trees have been cut and sand has been lifted. Copy of the photographs are annexed herewith as Annexure.1

*Deliberate Tree Felling Misrepresented as Natural Damage —  
Contradictions Within the Report Itself*

11. That with respect to tree felling, the Joint Committee's conclusion that trees fell due to high winds and storm is contradicted by the photographs annexed with the report itself. It can be seen, even from cursory glance at the stump that the same have been cut from the machine.

12. Moreover, the photographs relied upon in the report do not pertain to the actual site of illegal activity but only depict a minuscule portion of the land, whereas the larger and actual area where extensive



illegal mining and tree felling have taken place has not been examined by the Joint Committee at all.

13. That the investigation conducted by the Range Forest Officer belongs to the same village area, thereby giving rise to a reasonable apprehension of bias. The impugned inspection report itself relies upon the prior observations of the same officer, which are reproduced in Point No. 3 of the report, wherein it is stated:

*“Observations of the Forest Department: During inspection, Sh. Ravinder Singh, Range Forest Officer, Badhra, submitted a written report stating that the complainant’s allegation regarding tree cutting had already been verified earlier on 24.02.2025, 24.06.2025 and 28.10.2025 and no tree cutting was found at the site. Further, during inspection on 19.12.2025 with the Joint Committee along with the complainant it was observed that the redressal of broken dead and green trees due to high wind and storm is to be done by the concerned Gram Panchayat.”*

It is submitted that the officer whose findings were questioned by the applicant is relied upon again to check averments of the application.

14. That Point No. 4 of the inspection report, under the heading *“Statement of the Complainant,”* records that *“During inspection, a written statement of Sh. Mahendra Singh (Complainant) was also recorded. He stated that all the locations in question were inspected in his presence along with joint committee and photography and drone videography was taken of all locations.”* . It is submitted that



statement of the applicant was obtained prior to the actual inspection and he was made to sign the same even before the site was properly examined. Consequently, the recording of such a statement as if it were given after a complete inspection is incorrect and misleading.

15. That applicant initially gave complaint to District Magistrate on 30.01.2025, it was directed to constitute a joint committee to investigate the allegations of the complaint. That the SDM who had directed to constitute Joint committee was transferred within 304 days, the joint committee never constituted or conducted any examination. However, when no investigation report was supplied to the Applicant, and the same came to light only upon filing of a second appeal under the RTI Act by the Applicant. The said report, though dated 30.10.2025, was furnished only vide reply dated 22.12.2025 to the second appeal, clearly indicating undue delay and suggesting that the investigation was concluded only after the Applicant pursued further legal remedies before this Hon'ble Tribunal. That the copy of the reply of second appeal is annexed herewith.

16. That it is pertinent to note that the trees illegally cut land belong to species including but not limited to Kheri, Jal, Raida, Sheesham and



Keekar, which are ecologically significant and whose removal has caused serious environmental degradation.

17. That in view of the above facts and circumstances, the present Additional Joint Committee Report is liable to be rejected as being incomplete, biased and contrary to the material evidence placed on record, and the matter requires reconsideration through an independent and properly constituted inspection.

Applicant

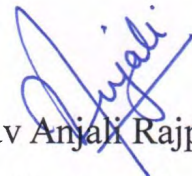


Mahender Singh S/o Sh. Jile Singh  
R/o Kadma, Charki Dadri Haryana.

No: 9992475408

Dated: 06.04.2025

Filed by:



Adv Anjali Rajput.

(Amicus Curie)

Chamber: 136, M.C. Setalvad Block

Supreme court of India, Delhi

110001

9811777368

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**Affidavit**

I, Mahender Singh aged about 50 yrs S/o Sh. Jile Singh R/o Kadma, Charki Dadri Haryana, presently at New Delhi, do hereby Solemnly Affirm and declare as under:-

1. That I am the applicant in the present Original Application in the above captioned matter and I am well conversant with the facts and circumstances of the case and competent to swear this affidavit.
2. That the accompanying objections by applicant to the additional joint committee report dated 19.12.2025 has been drafted by my counsel, under my instructions and the contents of the same have been understood by me in same vernacular and I admit the same as true and correct.



3. That the contents of the accompanying objections may kindly be read as part and parcel of this affidavit as the same are not being repeated herein for the sake of brevity.

*[Handwritten Signature]*

DEPONENT

*[Handwritten Signature]*

**IDENTIFIED**

**VERIFICATION:**

06 APR 2026

Verified at New Delhi on this \_\_\_ day of April, 2026 that the contents of the present affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed there from.

*[Handwritten Signature]*

DEPONENT



32/19

ATTESTED  
NOTARY PUBLIC DELHI  
Govt. of India

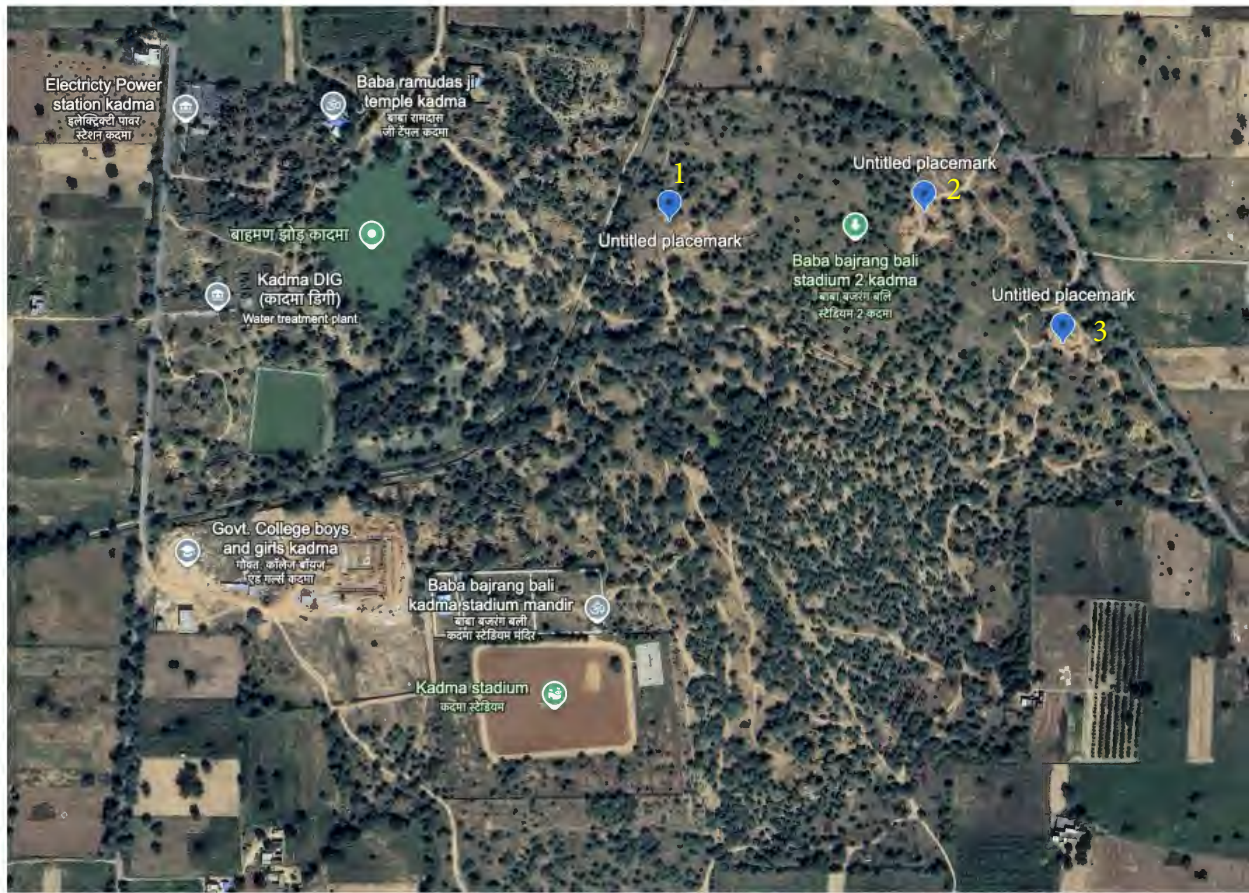
EMPOWERED TO ADMINISTER THE OATH  
SECTION 139 OF CPC 1908  
SECTION 297 OF CRPC 1973  
DELHI HIGH COURT RULES 1967  
PART-6, CHAPTER XVIII-227  
EVIDENCE BY AFFIDAVIT BEFORE NOTAR  
SUPREME COURT RULES, 2013  
ORDER-X-7

Illegal sand Excavation resulting in damage to trees.





The entire area of the Panchayat land, including the johad



Point 1



Point 2



Point 3

